

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3320  
ANSWERED ON:12.12.2014  
DEFENCE PROCUREMENT PROCEDURE  
Antony Shri Anto

**Will the Minister of DEFENCE be pleased to state:**

- (a) the aims, objectives and salient features of Defence Procurement Procedure-2013 (DPP-2013);
- (b) whether the Government proposes to amend the DPP-2013; and
- (c) if so, the details thereof along with the reasons therefor?

**Answer**

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) to (c): The objective of Defence Procurement Procedure (DPP)-2013 is to ensure expeditious procurement of the approved requirements of the Armed Forces in terms of capabilities sought and time frame prescribed by optimally utilising the allocated budgetary resources. While achieving the same, it will demonstrate the highest degree of probity and public accountability, transparency in operations, free competition and impartiality. In addition, the goal of achieving self-reliance in defence equipment will be kept in mind.

The DPP-2013 covers all Capital Acquisitions, (except medical equipment) undertaken by the Ministry of Defence, Defence Services and Indian Coast Guard both from indigenous sources and ex-import.

DPP-2013 provides for review of the procurement procedure after every two years. Amendments in DPP are also made from time to time as required.